

GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
Lok Sabha
UNSTARRED QUESTION NO. : 793
(TO BE ANSWERED ON THE 24th July 2025)
INSPECTION OF BOEING 787-8 AIRPLANES

793. SHRI BALYA MAMA SURESH GOPINATH MHATRE

Will the Minister of CIVIL AVIATION

be pleased to state:-

(a) whether the Directorate General of Civil Aviation (DGCA) has mandated immediate inspection of Boeing 787-8 aircraft and if so, the details thereof along with the time by which it is likely to be completed;

(b) whether safety re-inspection of other aircrafts in Air India and other airlines is also underway and if so, the details thereof;

(c) the details of the improvements proposed in pilot training, aircraft lifecycle management and regular approval systems;

(d) whether the Government has received the preliminary report of the high-level committee and if so, the details thereof;

(e) whether the possible causes of the crash (such as engine failure, technical faults, bird strike, etc.) have been clearly identified therein and if so, the details thereof;

(f) whether the final report of the committee would be made public and if so, the details thereof;

(g) whether a time-bound action plan has been prepared to implement the corrective measures mentioned in the report; and

(h) if so, the details thereof and if not, the reasons therefor?

ANSWER

**Minister of State in the Ministry of CIVIL AVIATION
(Shri Murlidhar Mohol)**

(a) to (c): Post-accident of Air India flight AI-171 on 12.06.2025, Directorate General of Civil Aviation (DGCA) ordered Air India to conduct the checks/inspections of all the 787-Dreamliner aircraft. Air India has 33 Boeing 787-8/9 aircraft in its fleet. Out of the total 33 aircraft, 31 operational 787-Dreamliner (Boeing 787-8/9) aircraft have been inspected wherein, minor findings were observed in 8 aircraft during the inspection. These aircraft have been released for operation after rectification in respect of the findings. The remaining 2 aircraft are under scheduled maintenance.;

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DGCA has laid down comprehensive civil aviation regulations for safe operation of aircraft and its maintenance. These regulations are continuously updated and aligned with the International Civil Aviation Organisation (ICAO) /European Union Aviation Safety Agency (EASA) standards. ;

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DGCA approves the Continuing Airworthiness Management Organisation (CAMO) of the airline for the management of continued airworthiness of its aircraft. Accordingly, airlines maintain the aircraft through the Approved Maintenance Organisation (AMO) as per DGCA approved Aircraft Maintenance Programme (AMP)/ Manufacturer Guidelines prescribed based upon the utilisation of the aircraft. The Manufacturer prescribes the improvement in life cycle management. ;

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(d) to (h): A High-Level Committee was constituted on 13.06.2025 under the chairmanship of the Union Home Secretary to suggest comprehensive guidelines for dealing with such instances in the future post Air India Flight AI-171 incident. The Committee is to submit its report within three months.

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The key objectives of the Committee are given below;;

1) Recommend necessary improvements and formulate suitable SOP to prevent such incidents in the future.

2) Suggest policy changes, operational improvements and training enhancements required to prevent such occurrences and handle post-crash incident situation.

3) Assess emergency response of various stakeholders (both Central and State Governments), including rescue operations, and coordination among them.
